

guidelines for reimbursement of security related expenditure in respect of North-Eastern States. Reimbursement would be possible after approval of the guidelines and adequate provision of funds in this regard.

#### **Naphtha Based Urea Factory**

5024. SHRI LAKSHMAN CHANDRA SETH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have decided to give clearance to naphtha based urea factory; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) No industrial licence is normally required for setting up a fertilizer plant. Due assistance in securing feedstock linkages is provided to the entrepreneurs seeking to set up fertilizer plants. The allocation of naphtha is made by Ministry of Petroleum & Natural Gas. The processing of requests for naphtha allocation in respect of six project proposals has been kept on hold pending finalisation of the decision of the Government on the Report of the High Powered Fertilizers Pricing Policy Review Committee. These proposals pertain to the States of Andhra Pradesh (2), Haryana, Jammu & Kashmir, West Bengal and Madhya Pradesh.

#### **Child Labourer**

5025. SHRI SUSHIL KUMAR SHINDE : Will the Minister of LABOUR be pleased to state:

(a) the details of child labourer engaged in agricultural and domestic sectors, State-wise;

(b) the details of child labourer engaged in glass, bangle, fire-works and match factories; and

(c) the action plan formulated to abolish child labour in the country?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Industry-wise figures of the number of working children are not maintained.

(c) Government have taken a series of steps for the elimination of child labour working in hazardous occupations. Under the Child Labour (Prohibition & Regulation) Act, 1986, the employment of children is

prohibited in 7 occupations and 18 processes contained in parts A & B of the schedule to the Act. National Child Labour Projects have been set up for rehabilitation of child labour working in hazardous occupations. A major activity undertaken under the child labour projects is the establishment of special schools to provide non-formal education, vocational training, nutrition, stipend, health-care etc. So far 76 child labour projects have been set up for the rehabilitation of 1.5 lakh working children in 11 child labour endemic states. This issue was also deliberated up-or by Hon'ble Supreme Court, which has given several directions, in its Judgement dated 10.12.96, including payment of compensation by the employers employing children in hazardous occupation. The Government has already taken a number of steps to implement these directions.

[Translation]

#### **Modernisation of Police**

5026. SHRI MOTILAL VORA :  
SHRIMATI RANI CHITRALEKHA BHONSLE:  
SHRI K.P. NAIDU :  
SHRI G. GANGA REDDY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to modernise the State police force in the country particularly in military affected States;

(b) if so, the details thereof, State-wise;

(c) the budget provisions made by the Government in this regard during the current financial year, State-wise;

(d) the total amount demanded by each State for the year 1998-99;

(e) whether these demands have been examined by the Government; and

(f) if so, the final decision taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) Since "Police" is a State subject as per the Seventh Schedule of the Constitution of India, it is primarily the responsibility of the State Governments to modernise their police forces. However, to supplement the efforts of the State Governments in the matter of

improving their police related infrastructure, Central financial assistance is being provided to them since 1969-70, on matching basis, under the Scheme of or Modernisation of State Police Force. This Scheme, inter alia, covers assistance for meeting special problems being faced by various States. Financial assistance provided to various States during the year 1997-98 is given in the Statement enclosed.

The approved allocation under the Scheme for Modernisation of State Police Forces for the current financial year i.e. 1998-99 is Rs. 50.00 crores. In order to combat militancy/extremism, the following States have demanded financial assistance during 1998-99 as under:—

S.No.	Name of the State Government	Special assistance sought (Rs. in crores)
1.	Andhra Pradesh	197.90
2.	Bihar	70.18
3.	Jammu & Kashmir	13.45
4.	Karnataka	9.00
5.	Madhya Pradesh	16.22
6.	Orissa	1.50
7.	Tamil Nadu	10.00
<b>Total</b>		<b>318.25</b>

These proposals are under examination.

**Statement**

*The Funds released to various State Governments during the financial year 1997-98*

(Rs. in lakhs)

Name of State	Amount released during 1997-98
1	2
Andhra Pradesh	1209.560
Arunachal Pradesh	96.270
Assam	47.715

1	2
Bihar	783.120
Goa	No funds released
Gujarat	150.180
Haryana	71.710
Himachal Pradesh	20.345
Jammu & Kashmir	81.540
Karnataka	150.800
Kerala	113.990
Madhya Pradesh	387.820
Maharashtra	No funds released
Manipur	217.315
Meghalaya	51.880
Mizoram	87.780
Nagaland	238.430
Orissa	164.610
Punjab	284.650
Rajasthan	154.920
Sikkim	43.015
Tamil Nadu	296.750
Tripura	246.530
Uttar Pradesh	626.300
West Bengal	174.770
<b>Total</b>	<b>5750.000</b>

Note : No funds were released during 1997-98 to the Governments of Goa and Maharashtra because they had not furnished complete Utilisation Certificates for the funds released during 1996-97.